

**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF  
SREESAI TRADING INDIA PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	SREESAI TRADING INDIA PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	8 <sup>th</sup> July 2016
3.	Authority under which corporate debtor is incorporated / registered	Incorporated under the Companies Act 2013 and Registered with Ministry of Corporate Affairs RoC – Chennai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74999TN2016PTC111327
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: No. 5, Panchayath Road, 1 <sup>st</sup> Main Road, Thirumalali Nagar, Perungudi, Chennai, Kancheepuram, Tamil Nadu – 600096, India.
6.	Insolvency commencement date in respect of corporate debtor	Order Pronounced: 22/07/2022 Order Receipt through Regd. Post: 01/08/2022
7.	Estimated date of closure of insolvency resolution process	28/01/2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Tirumavalavan C K IBBI/IPA-001/IP-P-02067/2020-2021/13400
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 137-H, N S Complex, Sathy Main Road, Saravanampattit, Near Karur Vysya Bank, Opposite to Federal Bank, Coimbatore, Tamil Nadu - 641035 Email: <a href="mailto:rvacas48@gmail.com">rvacas48@gmail.com</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: BKC Centre, 31-E, Laxmi Indl. Estate, New Link Road, Andheri (W), Mumbai - 400053 Email: <a href="mailto:cirp.sreesaitrading@gmail.com">cirp.sreesaitrading@gmail.com</a>
11.	Last date for submission of claims	16/08/2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: <a href="https://www.ibbi.gov.in/home/downloads">https://www.ibbi.gov.in/home/downloads</a> Physical Address: N.A.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s. SREESAI TRADING INDIA PRIVATE LIMITED on 22/07/2022 and the same was receipt through Regd. Post on 01.08.2022.

The creditors of M/s. SREESAI TRADING INDIA PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 16/08/2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class in Form CA (the said clause is not applicable).

**Submission of false or misleading proofs of claim shall attract penalties.**

Date: 01/08/2022

Place: Mumbai

Tirumavalavan C K  
(Interim Resolution Professional)

